

of two additional Judges in the High Court of Andhra Pradesh, the work there has increased or decreased?

Shri Datar: Two Judges have been recently appointed to the Andhra Pradesh High Court.

Mr. Speaker: Shri Damani, Shri Shivananjappa, Shri Guha.

Shri A. C. Guha: Can we have from the hon. Minister a statement laid on the Table of the House showing the number of cases in the Calcutta High Court pending for five years, seven years and ten years, on the original side and also on the appellate side?

Shri Datar: I have not got those figures before me at present.

Shri A. C. Guha: Would you please ask the Minister to lay the figures on the Table of the House or to mention those figures?

Mr. Speaker: Very well. Why did the hon. Member not take the trouble of asking that question separately?

Shri Keshava: May I now have the answer to the question that I asked earlier? I shall state the question once again. In view of the fact that the inordinate delay in the appointment of judges led to an accumulation of these pending cases, particularly in the High Court of Mysore, may I know whether the full complement has been appointed now, and if not, why is there further delay in this matter?

Shri Datar: In the first place, I cannot accept the premises that there was any delay at all. We receive recommendations, and then they pass through the usual process, and judges have been appointed.

Shri Keshava: My question was whether the full complement had been appointed

Shri Datar: So far as the full complement is concerned, there is also an additional High Court Judge

appointed for Mysore. And one more is to be appointed to the permanent post.

Some Hon. Members rose—

Mr. Speaker: I have looked into the statement. It is a long one. I took half an hour to read it and understand the full implications. Therefore, I request hon. Members to read the statement which has been placed on the Table of the House. This is a recurring matter. So, they may pursue this matter by a separate question later.

Synthetic Rice for Kerala

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*78. { **Shri S. C. Samanta:**
Shri Subodh Hasda:

Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that the Government of Kerala has requested the Council of Scientific and Industrial Research for the supply of 100 tons of synthetic rice (MACARON) from Tapioca for giving an extensive trial in different parts of Kerala;

(b) if so, the cost, composition and nutritive value of the synthetic rice produced; and

(c) what steps have been taken for the manufacture and supply of the required quantity of artificial rice?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): (a) to (c). A statement giving the required information is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 10]

Shri S. C. Samanta: May I know the terms and conditions under which the State of Kerala has been supplied with this tapioca macaron?

Shri M. M. Das: The terms are that 30 tons of tapioca macaron, which has been increased to 60 tons, will have

to be supplied to the Kerala Government at the bare cost of the raw materials used for the preparation, plus the transport charges.

Shri S. C. Samanta: In the statement the nutritive value of this food has been given. May I know whether any experiment was done on it?

Shri M. M. Das: Experiments upon laboratory animals have already been completed, and the results found are good. Experiments upon school children are being conducted now. The information that we have received up till now shows good results, namely that this food is better than ordinary rice.

Shri Subodh Hasda: May I know whether it is a fact that a process has been evolved by the Food Research Institute for preparing curds from vegetables?

Shri M. M. Das: It is a fact that the Food Research laboratory at Mysore has evolved a new process for preparation of curds from vegetables, most probably from ground-nuts.

Shri Vasudevan Nair: May I know whether the Government of India are considering the question of setting up a macaron plant in the Kerala State?

Shri M. M. Das: We have already set up a small pilot plant in the laboratory which is producing this food material. The results have been found to be very good and the Kerala Government will most probably be increasing their demand, during the six months of experimentation, to 100 tons. If everything goes well, and the consumers' reactions are very good, then we shall have to consider the setting up of a plant.

Shri Mohamed Imam: May I know whether the Food Research Institute in Mysore have been trying to evolve synthetic rice for a long time and they have spent a lot of money over

it, and if so, whether they have succeeded in manufacturing the synthetic rice on a commercial scale? And how many tons have been manufactured so far?

Shri M. M. Das: I have said that the laboratory experiments have been successful. The Kerala Government have shown great interest in this matter, and at their instance, a pilot plant has been erected, and we are going to supply them. The supply of 60 tons of this tapioca macaron to the Kerala Government has already begun, and we are told that this quantity is going to be raised very soon to 100 tons, because the consumers' reactions are very good.

Repair of Jama Masjid

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*79. { **Shri Barman:**
 { **Shri S. C. Samanta:**

Will the Minister of Education and Scientific Research be pleased to state:

(a) the progress made in the repairs of Jama Masjid, Delhi;

(b) the amount that has been spent for the repairs upto now; and

(c) the progress made in clearing the outer precincts of the Masjid of unauthorised shops?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) About 43 per cent of the proposed work has been completed.

(b) Rs. 42,300 up to the end of September, 1957.

(c) Steps are being taken to find the necessary alternative accommodation for the shop-keepers who are to be removed from the vicinity of the Masjid.

Shri Barman: As regards part (c) of the question, may I know the area that will be covered by the clearing of the outer precincts from the boundary of the Masjid premises, and